

MR. SPEAKER : Let me listen to him for a minute.

SHRI PILOO MODY : No doubt there was a great deal of noise at that time. I was waiting to cast my vote even though it might be a solitary vote against that Bill. I feel aggrieved in the sense that I was deprived and my party was deprived of the right to register its protest through a vote on that particular Bill. I realise there was a lot of noise going on and I do not want to enter into any controversy nor am I demanding a CBI enquiry. I shall be satisfied if I am allowed to listen to the tape and make sure for myself that a vote was taken on that Bill. I assure the House that even the sighs of the Deputy-Speaker are registered on the tape. If I am satisfied I shall make a public retraction of whatever I have said ; otherwise I leave you and the country to judge of what may have been the truth in the matter.

SHRI P. K. DEO : (Kalahandi) : This is a very genuine request.

MR. SPEAKER : Order, order. I heard about it on that day. You came out with a Press statement, which I cannot appreciate very much. Your letter reached me today and your statement was dated the 18th. It is so much embarrassing. I have made it sure from the Deputy-Speaker that every procedure was followed and it was put to vote and the Bill was passed. I have seen the old rules.

SHRI P. K. DEO : Have you heard the tape.

MR. SPEAKER : I cannot sit in judgement over the Deputy-Speaker or the Chairman who is presiding ; I am not prepared to go through it. I rely on the text provided to me and on what the Deputy Speaker who was in the Chair tells me. I cannot sit in judgement over him nor can I take any action....(Interruptions) I am not going to allow any discussion.

श्री अटल बिहारी वाजपेयी (उदालियर) : अध्यक्ष महोदय, मैं इस पर चर्चा नहीं मांग रहा हूँ। आप ने निर्णय दे दिया, वह निर्णय हम मान रहे हैं। यह मामला तो खरम ही

गया। लेकिन इसी से जुड़ा हुआ किन्तु इससे अलग वह सबाल पूछना चाहता हूँ कि अगर कोई तथ्यों के बारे में मतभेद पैदा हो जाय तो क्या टेप को सबस्यों को सुनाने में कोई एवराज है ?.....(अवधान).....ओ डिप्टी स्पीकर, साहब कहते हैं वह मैं जानता हूँ। मैं तो दूसरा सबाल उठा रहा हूँ।

MR. SPEAKER : So far as the Chair is concerned,....his own observations are more important and his own knowledge on the affairs has been conveyed to me and I prefer them to any other. If you do it it will be setting a very unhappy precedent for the future.

12.58 hrs.

PAPERS LAID ON THE TABLE

KEROSENE (FIXATION OF CEILING PRICES) SECOND AMDT. ORDER

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI) : I beg to lay on the Table a copy of the Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1971 (Hindi and English versions) published in Notification No. G. S. R. 809 in Gazette of India dated the 28th May, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—473/71.]

12.59 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

“In accordance with provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the appropriation (Railways) No. 2 Bill, 1971, which was passed by the Lok Sabha at its sitting held